

THE ORISSA GAZETTE



PUBLISHED BY AUTHORITY



No. 40

CUTTACK, FRIDAY, OCTOBER 5, 1945

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART VII Advertisements and Notices, etc.

THE ORISSA GAZETTE

NOTICE

The annual subscription to the *Government Gazette* is at the following rates payable in advance:—

No. of Parts	Annual subscription without postage		Annual subscription with postage	
	Rs.	P.	Rs.	P.
Part I	6	0	7	0
Part II	6	4	7	4
Part III	21	0	23	0
Part IV	2	0	2	8
Part V	3	0	3	8
Part VI	3	0	3	8
Part VII	11	0	11	8
Part VIII	0	0	7	8
Part IX	4	0	4	8
Part X	4	0	4	8
Part XI	4	0	4	8
Supplement including Supplement (A).	8	0	10	0
Entire Gazette	30	0	35	0
Parts I, III, IV and VII.	22	0	25	0
Appendix			2	0

(i) Single copy of the entire Gazette can be supplied at Re. 1 without postage and at Rs. 1-2-0 with postage.

(ii) A copy of Supplement including Supplement (A) can be supplied at Re. 0-8-0 without postage and Re. 0-9-0 with postage.

(iii) A copy of the *Gazette Extraordinary* can be supplied at the rate of one anna for every 10 pages or a fraction thereof. Postage according to weight.

(iv) A copy of the Appendix (Catalogue of books and periodicals) can be supplied at the rate of Re. 0-5-3 Postage according to weight

RATES OF ADVERTISEMENTS IN PART VII

	Rs.	s.	p.
Full page per issue	20	0	0
Half page per issue	10	0	0

Casual advertisements, 8 annas per line per insertion for double column, and 4 annas per line per insertion for single column.

Applications for the Gazette should be addressed to "The Publisher of *The Orissa Gazette*, Cuttack", and must be accompanied by a remittance—unless the applicant desires that the Gazette should be sent by value-payable post in which case in addition to the ordinary postage the usual charge for postal commission will be made.

Applications for the supply of the Gazette on "The Public Service" should be addressed to the Secretary to the Government of Orissa, Home and Finance Departments, Cuttack.

Complaints regarding non-receipt of any number of the Gazette should be forwarded within a week after the date on which it is due.

All subscriptions are payable in advance and may be paid annually, half-yearly or quarterly on or before the 1st January, 1st April, 1st July or 1st October.

Subscribers will please note that their Gazette will be stopped at the expiry of the period subscribed for unless the order distinctly states that it is to be continued until further instructions.

All notifications intended for publication in *The Orissa Gazette* should reach the Publisher's Office not later than 4 P.M. on the preceding Wednesday and all advertisements, educational notices, results of examinations, etc., must reach the Publisher's Office by 12 noon on Monday to ensure appearance in that week's Gazette.

S. H. KHAN

Publisher, The Orissa Gazette

NOTICE

The Proceedings of the Orissa Legislative Assembly, printed in separate pamphlet form, are available for sale in the Book Depot of the Government Press, Cuttack, at the following rates:—

	Price
	Rs. a. p.
Annual subscription without postage	11 0 0
Annual subscription with postage	15 0 0
Price of single copy of Proceedings	0 4 0
Price of single copy of Indices	0 4 0

S. H. KHAN
Superintendent
Government Press and Publication

NOTICE

Examination for admission of candidates to the compounder class at the Orissa Medical School, Cuttack, will be held on the 31st October 1945 at 8 A.M., in the school examination hall.

Candidates must be between 17 and 28 years of age.

A qualifying examination in the following subjects is compulsory for those who have not passed the matriculation examination:—

(a) Reading and writing English

(b) Arithmetic (simple addition, subtraction, multiplication, division, vulgar fraction and rule of three).

The number of seats is limited

Admission will be restricted to the candidates either natives of or domiciled in the Province of Orissa.

Candidates must submit along with their applications the following documents which will not be returned:—

(a) Certificate of permanent residence, nationality and respectability signed by any Government Officer not below the rank of the Deputy Magistrate or by the Headmaster of the school where the candidate was last educated (bearing a date not earlier than one year from the date of application for admission) or by some authority satisfactory to the Principal.

(b) True copy of domiciled certificate (for domiciled candidates) attested by some gazetted officer.

Selected candidates will be required to produce before the undersigned the transfer certificates from the schools where last studied at the time of their admission in support of their age.

Candidates should apply in the annexed form between the 1st and the 13th October 1945.

S. PUJARI, RAI BAHADUR

Principal, Orissa Medical School, Cuttack

FORM OF APPLICATION FOR ADMISSION INTO THE COMPOUNDERS TRAINING CLASS AT THE ORISSA MEDICAL SCHOOL, CUTTACK

The form can be supplied by the office of the Principal on receipt of an addressed envelope.

1. Name
2. Age
3. Race or caste
4. Religion
5. Nationality (i.e., Oriya, Domiciled Bengali, Domiciled Telugu and others).
6. Name and residence of father or husband in case of married lady candidate—

(a) Permanent residence

(b) Present residence

7. If father or husband is dead then the name of guardian with his full address of permanent and present residences.

8. Occupation of father, guardian or husband

9. Educational qualification of the candidate

10. Name of institution in which last studied

11. Whether rusticated or expelled from institution

I do hereby certify that the above statement of particulars is true.

Signature of applicant

Full address.....

NOTICE

IMPERIAL LIBRARY

(GOVERNMENT OF INDIA)

(Jabakusum House, 34, Chittaranjan Avenue, Calcutta)

The Reading Rooms open on

- Weekdays and Saturdays—From 10 A.M. to 7 P.M.
- Sundays and other gazetted holidays—1st March to 31st October—From 9 A.M. to 12 noon.
- 1st November to 23th or 29th February—From 12 noon to 3 P.M.

Persons above 18 years of age are eligible to make use of the Library, which is a free-lending Library, open to any one residing in any part of India. There is no subscription to pay, but security in cash is essential.

K. M. ASADULLAH
Librarian

CALCUTTA : 15th May 1945

WANTED

Temporarily an Assistant Biochemist on Rs. 100—5—125 for the composting scheme, Orissa, Cuttack.

Qualification—B.Sc. with honours in chemistry

Preference will be given to Criyas or persons domiciled in the Province, if otherwise qualified.

Applications stating age, qualification and past experiences should reach the undersigned by the 20th October 1945. Candidates may be called for interview at their own expense.

P. PARIJA

Director of Agriculture and Food Production, Orissa

CUTTACK : 24th September 1945

[3—2—12-10-1945]

WANTED

Temporarily an assistant master in the Lower Subordinate Educational Service for the Elementary Training School at Bargarh in the scale of Rs. 30—3/2—45—2/2—55.

2. Qualification required—Must have passed the Certified Teachership Examination. Preference will be given to trained I.A. or I.Sc.'s with special knowledge in drawing and paper-making.

3. Preference will be given to natives of or persons who are domiciled in the Province of Orissa or Orissa States.

4. Applications stating educational qualifications, teaching experience, proficiency in extra-curricular activities, if any, age and home district, should reach the undersigned on or before the 10th October 1945.

5. Canvassing in any form will be considered a disqualification.

K. C. MOHANTY

*District Inspector of Schools Sambalpur*SAMBALPUR
The 17th September 1945

[3—3—5-10-1945]

WANTED

For the office of the Revenue Commissioner, Orissa, Cuttack, temporary lower division assistants in the time-scale pay of Rs. 40—2—60—E.B.—2—70 plus usual dearness allowance.

Qualification required—A candidate must be an I.A. or I.Sc. and below 25 years of age. Preference will be given to those who are graduates and have passed the Secretariat Recruitment Examination and have fair knowledge of typewriting. Applications stating age, home district, nationality and office experience, if any, should reach the Secretary to Revenue Commissioner, Orissa, Cuttack, on or before the 8th October 1945.

2. Preference will be given to natives of or persons who are domiciled in the Province of Orissa.

B. PRAHARAJ

*Assistant Secretary to Revenue Commissioner of Orissa*CUTTACK
The 25th September 1945

[2—2—5-10-1945]

CIRCULAR

It is notified for general information that an examination of candidates for certificates of competency as Serang's of Inland Steam and Motor Vessels will be held at the Port Office, Chandbali on the 15th November 1945 commencing at 10-30 A.M.

CHANDBALI
The 25th September 1945J. P. DAVID
Port Officer, Orissa Ports

NOTICE

Sealed tenders on plain paper to be converted later into proper form are invited for the construction of Fish Curing Yards at—

- (1) Arakhkuda on the mouth of the Chilka Lake
- (2) Sonapur, district Ganjam
- (3) Kandrapali near Chatrapur
- (4) Gajapatinagar, district Ganjam
- (5) Damodarpur, district Ganjam
- (6) Purunabandh, district Ganjam
- (7) Surla, district Ganjam

at an estimated expenditure of Rs. 1,000 each. Detailed plans and specifications will be available from the office on payment of Re. 1. Tenders should reach the undersigned on or before the 15th October 1945.

G. N. MITRA

CUTTACK

Assistant Director of Fisheries, Orissa

The 25th September 1945

[2—1—12-10-1945]

WANTED

For the office of the Deputy Director of Resettlement and Employment, Orissa—

- (1) One temporary stenographer on the scale of pay of Rs. 100—5—150.
- (2) Two temporary senior clerks on the scale of pay of Rs. 60—5—110—E.B.—10—120.
- (3) Two temporary junior clerks on the scale of pay of Rs. 45—5—60—E.B.—5—80.
- (4) Two office peons on the scale of pay of Rs. 12—1/4—14—1/6—15.
- (5) Two orderlies on the scale of pay of Rs. 12—1/4—14—1/6—15.

Qualifications required—

For (1) Matriculation with a speed of 130 words a minute in shorthand and 4) words a minute in typewriting.

(2) I.A. or I.Sc. with previous office experience. Preference will be given to graduates.

(3) Matriculates with previous office experience. Should be able to type at the rate of 40 words a minute. Preference will be given to I.A. or I.Sc.'s.

(4) and (5) Should know cycling and should be able to read and write Oriya.

Applications should reach the undersigned by the 6th October 1945.

P. C. MOHANTY

CUTTACK

Deputy Director of Resettlement and Employment, Orissa

The 25th September 1945

NOTICE

Quotations for the supply of the following uniforms and clothes for the Government Headquarters Hospital, Puri, will be received by the undersigned on or before the 25th October 1945. Tenderers are required to submit samples with the rates and to deposit earnest money of Rs. 50 in the Postal Savings Bank pledged to the Civil Surgeon, Puri, along with the tender. The earnest money will be returned to those whose tenders will not be accepted as soon as the tenders are opened. In case of the tenderer whose tender is accepted, the earnest money will be returned after the articles have been supplied. The supply should be made within a month from the date of acceptance of the tender.

- (1) Black bordered Saroes (5 yds. × 44"), rate per pair
- (2) White jackets, rate per piece
- (3) Ordinary Saroes (5 yds. × 42"), rate per pair
- (4) White drill "open breast long" coats, rate per each
- (5) White or Khaki half shirts for servants, rate per each
- (6) White or Khaki shirts for cook and kitchen servants, rate per each.
- (7) Khaki pants, rate per each
- (8) Khaki dachkans for peon, rate per each
- (9) White pugree for peon, (6 yds. × 17") rate per each
- (10) Blue shirts for sweepers, rate per each
- (11) Blue pants for sweepers, rate per each
- (12) Blue pugree for sweepers (6 yds. × 17"), rate per each

PURI

The 28th September 1945

K. N. MISRA
Civil Surgeon, Puri
[2—1—12-10-1945]

NOTICE

TENDERS FOR CONTRACT SUPPLY OF COUNTRY SPIRIT

Tenders are hereby invited for the exclusive privilege of supplying country spirit to the licensed retail country spirit vendors of the districts enumerated in the annexed schedule. The tender should be for supply for one year from the 1st April 1946. They should be sent in sealed covers superscribed "Tenders for the supply of country spirit" and should reach the Commissioner of Excise, Orissa, Cuttack, not later than the 26th November 1945. Full power is reserved to accept such tender as may be deemed best for the public interest and to reject any of those received, without assigning any reason.

2. The Contractors, whose tenders are accepted must comply generally with the conditions of the "Licence for the sale, wholesale of country spirit" (D. W. 5) published below. They must also observe the following additional conditions.

3. Spirit may be supplied from a distillery either within or outside this Province, and the Contractors will be required to deliver it at the bonded warehouses or duty paid depots specified in the schedule hereto annexed or at any other warehouse or depot hereafter to be established within the area of contract and for the time being sanctioned by the Excise Commissioner for the purpose of the sale of spirit at their own cost. In case of spirit supplied from outside the Province, each tender must be accompanied by a sample, not less than one quart in quantity, and all spirit supplied will be required to be equal to the sample. Each person tendering must furnish a general permission from the Commissioner of the Province in which the distillery is situated that he will have no objection to the export of liquor from the distillery in case the tender is accepted and that no claim for any export duty or any other charge will be made on the liquor supplied from the distillery. In case of supply from within the Province, the process of distillation will be under the control of the Excise Department and the product together with the raw materials will be analysed from time to time at the cost of the contractors.

4. The tenders must specify the lowest rate of cost price per proof gallon at which spirit from different bases will be delivered to the licensed vendors at the bonded warehouses or duty paid depots enumerated in the schedule, or at any additional warehouse or depots that may be opened for the convenience of the licensed vendors within the area of the contract. The price should be one and the same for delivery at the warehouses or duty paid depots within the area covered by the contract.

5. The contractors, whose tenders are accepted will have to furnish security for the due performance of the contract and for the maintenance of adequate stocks of spirit in all warehouses and depots. The amount of security will be calculated on the following scale:—

	Rs.
Monthly issue up to 500 L. P. gallons	100
Monthly issue from 500 to 1,000 L. P. gallons.	200
Monthly issues from 1,000 to 2,000 L. P. gallons.	300
Monthly issues from 2,000 to 3,000 L. P. gallons.	400
Monthly issues from 3,000 to 4,000 L. P. gallons.	500
Monthly issues from 4,000 to 5,000 L. P. gallons.	600

or such higher sums as the Commissioner of Excise may in any particular case direct. The amount of security will be payable either in cash, Government Promissory notes or Postal cash certificates.

6. The buildings for the warehouses in the districts of Cuttack, Puri and Balasore as shown in the Schedule belong to Government and are rented to the Contractor selected by the Commissioner. The warehouse at Berhampur and duty paid depots in the districts of Ganjam and Koraput as shown in the Schedule belong to the present contractors.

In all cases in which the contract is given to a person or firm, other than the present contractors, the new contractors will be required, as a condition of the contract, to purchase all plant supplied by the outgoing contractors as well as such buildings as are approved by the Commissioner of Excise. Should the valuation of plant and buildings not be agreed upon by the outgoing and the incoming contractors, the price will be decided by the Collector of the district.

7. The contractors will have to pay house rent to the warehouse officers and peons as at present.

8. Liquor for use in the districts of Cuttack, Balasore and Puri should be of 50 U. P. and 70 U. P. strengths and the base used for its manufacture may be 50 per cent Mohua and 50 per cent jaggery or molasses. Liquor for use in the plains area of the Ganjam district which is now under the Aska distillery should be of 40 U. P. and 60 U. P. strengths, and the base for its manufacture may be either jaggery or molasses. For Parlakimedi taluk in the Ganjam district, which is now under the Ganpur distillery, 40 U. P. liquor should be of jaggery or molasses and 60 U. P. liquor of molasses and Mohua according to demand. For the Koraput district liquor of 40 U. P. and 60 U. P. strengths is to be made from only jaggery or only molasses or only Mohua, or from a mixture of any of these in any proportion as the Excise Commissioner may direct on previous application.

R. P. WARD

CUTTACK

Commissioner of Excise, Orissa

The 27th September 1945

SCHEDULE

Name of district or part of a district for which tenders are invited	Position of warehouses and duty paid depots	Distance from railway station	Consumption in L. P. gallon during last year
1	2	3	4
Cuttack (excluding outstall areas).	(1) Cuttack	3 miles from Cuttack	11324 5000 Issues for 5 months from April 1944 to August 1945.
Puri (excluding a small outstall area).	(1) Puri	1 mile from Puri	4861 2,81 Issues for 5 months from April 1945 to August 1945.
	(2) Kburda	7 miles from Kburda Road.	4053 2561 Issues for 5 months from April 1945 to August 1945.
Balasore (whole district).	(1) Balasore	1 mile from Balasore	3382 1885 Issues for 5 months from April 1945 to August 1945.
Distillery areas of Ganjam district excluding the Parakimedi taluk as are now under the Aska distillery, district Ganjam.	(1) Berhampur Warehouse.	1 mile from Berhampur.	32,474
	(2) Aska depot		
	(3) Behampur depot.		
	(4) Chitrapur depot.		
	(5) Jayantipuram depot.		
	(6) Kudala depot.		
	(7) Russelkonda depot.		
Nawrangpur, Jeypore, Koraput and the Potangi taluks which are now under the Umeri (Jeypore) distillery, district Koraput.	(1) Umerkot depot.	175 miles from Vizianagaram and 148 miles from Rayaghada.	71,531
	(2) Nawrangpur depot.	135 miles from Vizianagaram and 105 miles from Rayaghada.	
	(3) Koraput depot.	96 miles from Vizianagaram and 68 miles from Rayaghada.	
	(4) Nandapur depot.	85 miles from Vizianagaram and 90 miles from Rayaghada.	
	(5) Kakiriguma depot.	121 miles from Vizianagaram and 43 miles from Rayaghada.	
	(6) Jeypore depot.	110 miles from Vizianagaram and 12 miles from Rayaghada.	
	(7) Kotpad depot.	140 miles from Vizianagaram and 113 miles from Rayaghada.	
Gunupur taluk of Rayaghada Division as is now under the Kapuguda (Gunupur) distillery, district Koraput.	(1) Virampur depot	2 miles from Gunupur.	29,785
	(2) Gudari depot	21 miles from Gunupur.	
The Parlakimedi taluk in the district of Ganjam which is now under the Kapuguda (Gunupur) distillery.	(1) Parlakimedi depot.	30 miles from Gunupur.	12,313
Portions which are under Central Distillery area of Bissencuttack and Rayaghada taluks and the Narayanpatnam Agency of Koraput taluk as are now under Rayaghada distillery, district Koraput.	(1) Munleole depot.	35 miles from Rayaghada.	45,843
	(2) Bissencuttack depot.	25 miles from Rayaghada.	
	(3) Bandhuzam depot.	50 miles from Rayaghada.	
	(4) Narayanpatnam depot.	60 miles from Rayaghada.	
	(5) Rayaghada depot.	1 mile from Rayaghada.	
	(6) Kalyansingpur depot.	30 miles from Rayaghada.	

N. B.—The area in col. 1 is liable to increase or decrease.

FORM No. D/W-5

License for the sale wholesale of country spirit in the areas mentioned in the schedule annexed hereto

License is hereby granted to hereinafter called the licensee, under the provisions of section 20 of the Bihar and Orissa Excise Act, 1915, for the sale of spirit of the description hereinafter mentioned in the areas specified in the schedule hereto annexed for a period of one year from the 1st April 1945, subject to the conditions hereinafter set forth, viz. :—

CONDITIONS

1. The spirit sold under this license shall be of average good quality according to the standard for the time being prescribed by the Excise Commissioner and shall be the produce of materials of one or other of the descriptions specified in the schedule hereto annexed. Provided always that the licensee may supply any spirit made from other materials at any time during the subsistence of this license, if permitted so to do by general or special order of the Excise Commissioner.

2. No spirit shall be sold under this license elsewhere than at the bonded warehouses or duty-paid depot specified in the schedule hereto annexed or at any other warehouse or depot hereafter to be established within the said areas and for the time being sanctioned by the Excise Commissioner for the purpose of sale of spirit hereunder.

3. The spirit kept at the said warehouse for sale under this license shall be subject to periodical analysis by, or under the orders of, the Collector or the Excise Commissioner and the licensee shall be bound to take steps to remedy any defects in the quality thereof which the Excise Commissioner may consider material, as to which his decision in writing shall be conclusive. The cost of analysis shall be paid by the distiller. The analysis shall be made at such laboratory as the Excise Commissioner shall direct.

4. The prices to be charged for spirit sold under this license according to the different descriptions of such spirit, as set forth in the schedule hereto annexed shall be, in the case of sales at bonded warehouses of duty-paid depots specified in the said schedule, prices calculated according to strength at the prices set opposite to the names of such warehouses and the different descriptions of spirit in such schedule. In the case of sales from any bonded warehouse or duty-paid depot to be hereafter sanctioned, as provided in condition 2 hereof, or if any spirit made from any materials specially permitted by order of the Board of Revenue, as in condition hereof mentioned the prices shall be such as shall be fixed by the Board on granting such sanction or specified in such permission as the case may be.

5. Spirit sold at the said warehouses shall be of such strength only as may be fixed from time to time by special or general order of the Board of Revenue.

6. Sales of spirit under this licence shall from time to time be made only to persons (hereinafter called Licensed Vendors) producing passes in the prescribed form authorising the sale to them of spirit, and only of the description or descriptions of spirit mentioned in such passes and of no greater quantity of spirit than the quantity mentioned therein.

7. The licensee shall be bound to supply to licensed vendors by way of sale, at any bonded warehouse or duty-paid depot at which the sale of spirit under this license is for the time being permitted, spirit of the quantity or quantities and description or descriptions mentioned in the passes produced by them.

8. Such minimum stock of spirit as may from time to time be fixed by the Collector and notified by him in writing to the licensee shall be maintained at each bonded warehouse or duty-paid depot at which the sale of spirit under the license is for the time being permitted. If and whenever the stock shall fall below this prescribed minimum the licensee shall forthwith make up the same to the prescribed minimum and in default of his so doing within days after the receipt by him of notice from the Collector or the officer in charge of the warehouse requiring him so to do, the Collector may procure the spirit required so to make up the same from any source he may think fit. The licensee shall be liable to pay to the Collector on demand any excess of the cost of any spirit so procured including cost of transit over the price realized by the sale thereof.

9. The licensee shall from time to time duly and efficiently repair, maintain and keep in good and sufficient repair and good working order and condition all bonded

warehouses or duty-paid depots. The property of the licensee, at which the sale of spirit under this license is for the time being permitted, and the source and means of the water-supply thereto. All new warehouses that may be required in the areas specified in the schedule hereto annexed shall be built and maintained at the expense of the licensee. Such of the warehouses at which the sale of the spirit under this license is for the time being permitted, as are the property of Government, shall be maintained under the direction of and at the cost of Government but the licensee shall pay rent at a rate to be fixed by the Public Works Department for the occupation of the buildings, including quarters for Government officers in charge and shall also pay to Government such compensation, not exceeding the recorded value of the buildings, as shall be determined by the Collector, whose decision shall be final, for all damages, including damage by fire, due to any cause whatsoever to Government buildings and Government property therein, fair wear and tear only excepted. The source of water-supply at each warehouse shall be provided and maintained at the expense of the licensee. As regards municipal taxes, the tax on holding, i.e., general municipal tax, will be paid by Government, and all additional taxes, whether described as a tax, fee or rate, will be paid by the occupier. The licensee shall provide suitable quarters for the officers and guards in charge of the warehouse close to the warehouse building.

10. On the determination of this license, whether on the expiration of the period abovementioned for which it is as aforesaid originally granted, or of any renewal thereof, the licensee shall be bound, if so desired by the Commissioner of Excise,—

(a) to make over to his successor any buildings which he may have constructed or acquired in pursuance of this license at a valuation agreed to between him and his successor or, if they are unable to agree, at valuation fixed by the Collector ;

(b) to make over to his successor such plants used for the supply, storage, handling and issue of spirits as may be specified by the Collector at a valuation to be fixed by him, and the succeeding licensee shall be compelled to accept such plants at such valuations.

If the lessor at any time before the expiration of this lease is desirous for any public purpose of resuming possession of the said demised premises or any part thereof, and shall, under the hand of the Collector, serve notice of such desire on the lessee and shall tender him compensation for any building or other improvement which he may have erected or made with the written consent of the Commissioner of Excise, the lessee shall within three months from the date of receipt of the notice aforesaid, vacate the said demised premises or such part thereof as is specified in the said notice. In case of disagreement as to the amount of compensation aforesaid, the matter shall be referred to the Commissioner of Excise whose decision shall be final.

11. All such fittings or articles as are necessary or proper for or connected with and suitable to the supply, storage, gauging, handling, sale, testing and issue of spirit under this licence, including vats, tanks, pumps, pipes, cocks, gauging rods and vessels, hydrometer, thermometer, etc., for use in the warehouse or depot at which the sale of spirit under this licence is for the time being permitted, shall be provided by the licensee. Vats, tanks and casks in such warehouses for the storage or issue of spirit must be of such number and capacity and be set up according to such design as the Excise Deputy Commissioner may from time to time direct and shall be provided with suitable dipping rods. All new vats, for storage or reduction of spirit shall be of wood. The licensee shall also be responsible for the conveyance of water to all such warehouses for purposes of reduction and so far as may be necessary or proper (as to which the orders in writing of the Superintendent of Excise shall be conclusive) for the filtration and purification of such water before its admixture with spirit, and the licensee shall be bound to comply with all written directions of the Collector in these respects forthwith after receipt of such directions.

12. Storage, reduction and issue on sale of all spirit under this license shall be made under the immediate supervision of the Government officer in charge of the bonded warehouse. The licensee shall keep at each warehouse an English-knowing agent on his behalf who shall be competent to perform duties prescribed under rule 52 of the Board's Rules. (Notification No. 3296-Ex., dated the 21st June 1937.)

13. On receipt of an order in writing from the Commissioner of Excise requiring him to remove any defect in the warehouse buildings or in the arrangements for storage, reduction, blending, issue of spirit, water supply, etc., the licensee shall attend to it at once and must remove the defect within the date specified in the order and on his failure to do so he shall be liable to such fine or penalty as the Commissioner of Excise may order and also to such cost as may be incurred for the removal of such defect.

14. The licensee shall not hold any interest in the retail vend of country spirit within the areas mentioned in the schedule hereto annexed or within such adjoining areas as the Excise Commissioner may specify by order in writing.

15. (a) In respect of bonded warehouses in the districts of Cuttack, Puri and Balasore, the proscribed duty and cost price according to the prices or rates specified in the schedule hereto annexed of all spirits sold under this licence shall be received by the Superintendent of Excise and collected by him on or before the issue or the purchase of such spirit. Accounts of all cost price so collected shall be adjusted monthly and the total for each month will be paid to the licensee on or before the 15th day of the following month.

(b) In respect of distilleries, warehouses and duty-paid depots in the districts of Ganjam and Koraput the duty on spirit purchased by a licensed retail vendor of arrack from the contract supplier's distillery or warehouse or depot must be prepaid into a Government treasury unless the contract supplier has an advance account with the treasury in which case the duty may be paid by the vendor to the distiller up to the limit of the balance in his favour in that account. The cost price of spirit purchased should be paid to the contract supplier.

16. Alterations in the rates of duty imposed under section 27 of the Bihar and Orissa Excise Act, 1915, shall not in any way affect the conditions of this licence.

17. The licensee shall be bound to take over, if so ordered by the Collector or the Excise Commissioner, a quantity of spirit remaining in each warehouse or depot mentioned in the schedule hereto annexed, equal to the average quantity per month sold at each such warehouse during the preceding year at the value at which it was sold at each such warehouse during the preceding year, provided that if the licensee does not accept this value, the value shall be fixed by the Excise Commissioner.

18. On the termination of this licence, whether on the expiration of the period abovementioned for which it is as aforesaid originally granted the licensee shall be bound to leave if so ordered by the Collector, in each warehouse or depot at which immediately before such termination the sale of spirit under this licence shall be permitted, a quantity of spirit equal to half the average quantity per month sold at such warehouse or depot during the preceding months of the year in which such termination shall take place provided that the quantity of spirit so left shall be valued after such termination as twenty per cent below the rate specified in the schedule hereto annexed or if such rate be not accepted by the succeeding licensee, then at such rate as may be fixed by the Excise Commissioner. The licensee shall forthwith after determination of the quantity so to be left as aforesaid, remove any quantity of spirit in any warehouse or depot in excess of such quantity so to be left, and in default of his so doing the Collector may sell and dispose of such excess quantity at the cost and risk of the licensee.

19. Spirit intended for sale under this licence at any of the bonded warehouses at which the sale of spirit hereunder is for the time being permitted, shall be conveyed to the warehouse for which the same is intended only

under a bond for payment of the duty prescribed under section 27 of the Bihar and Orissa Excise Act, 1915. The licensee shall be liable to pay duty on any deficiency in excess of the limit for the time being prescribed by rule of the Board of Revenue under section 90 of the Bihar and Orissa Excise Act, 1915.

20. The licensee shall be liable to pay duty on all spirit duly recorded as having been brought into and stored in a warehouse or depot and not accounted for in excess of $1\frac{1}{2}$ per cent of such quantity (which percentage shall be allowed for ordinary wastage) unless he can establish to the satisfaction of the Commissioner that such excess wastage has not been occasioned by any negligence on his part or the part of any person conducting operations in the warehouse on his behalf, whether by storing such spirit in unsound casks, tanks or vats, or otherwise.

21. As security for the fulfilment of these conditions the grantee shall deposit with the Excise Commissioner in respect of each warehouse or depot at which the sale of spirit under this licence is for the time being permitted such amount as that officer may direct either in Government Promissory Notes or in such other form as he may approve.

22. Without prejudice to the provisions of section 93 of the Bihar and Orissa Excise Act, 1915, any penalties, and other sums for which the licensee may become liable under the provisions of that Act shall be recoverable from the security deposit so to be made as aforesaid.

23. No privilege of sale wholesale shall be sold, transferred or sub-rented without the previous permission of the Commissioner in writing. No agent shall be appointed for the management without Collector's approval.

24. In all matters not expressly provided for herein, the licensee shall accept the ruling of the Collector subject to an appeal to the Excise Commissioner.

Collector of

N.B.—I. The licensee will be bound by the provisions of the Bihar and Orissa Excise Act, 1915, and by rules framed under the Act so far as these may relate to him.

II. The breach, non-performance or non-observance of any of the conditions of this licence by the contractor or by his agent will, under section 42, of the said Act, render this licence liable to cancellation or suspension and under section 57 of the said Act may render the licensee liable to a penalty.



Counterpart Agreement

I, _____, the above-named licensee for myself and my heirs, legal representatives and assignees, hereby agree to and bind myself to perform and observe all the terms and conditions hereinbefore written and expressed.

Dated

19

Signature

Witness.

SCHEDULE

District	Distillery	Materials from which spirit shall be manufactured.	Price per gallon	Area of supply	Warehouse or duty-paid depots.
1	2	3	4	5	6

NOTICE

IN THE COURT OF THE SUBORDINATE JUDGE
CUTTACK

O. S. No. 31 of 1945, Class I

NOTICE UNDER ORDER 1, RULE 8 OF C. P. C.

Kalpataru Das of Kalia, police-station Salipur, district
Cuttack, Ph. Matkatnagar—*Plaintiff**versus*(1) Endowment Commissioner, Orissa, (2) Jagannath
Khuntia of Kulia, police-station Salipur, district Cuttack,
(3) Balakrishna Kar, Saraswata Press, Cuttack,
(4) Bhagban Mall, Bamphi-sahi, Telenga Bazar, Cuttack,
(5) Brahmananda Raut of Barado, thana Salipur, district
Cuttack—*Defendants*.

The above-named plaintiff having filed a suit for setting aside the decision dated the 30th May 1945 of the Endowment Commissioner, Orissa to the effect that the Temples of Raghunath Jew and Hanuman Jew and the properties standing in the names of Hanuman Jew, Raghunath Jew, Dadhibaban Jew, Krushna Chandra Jew Public Religious Endowment and the premises attached to them are a Muth within the meaning of sub-section (7) of the Orissa Hindu Religious Endowment Act and claims the said deities and the properties and premises attached to them to be his private Debottar properties and the aforesaid defendants Nos. 2 to 5 have been made parties as representing the public, it is hereby notified that if any member of the Public wants to oppose the claim of the plaintiff he will do so by appearing in this Court on the 27th October 1945.

CUTTACK
The 26th September 1945N.N. DAS
Sub-Judge

NOTICE

Sealed tenders on plain papers to be eventually drawn in Schedule XLV—Form No. 58 (Lump Sum Contract) are invited for work of Construction of Police Buildings at Dehurda in the district of Balasore and will be received by the undersigned up to 3 P.M. of 24th October 1945. All other informations will be available in the office of the undersigned during working hours of official days.

CUTTACK
The 29th September 1945E. V. S. IYER
Executive Engineer, Northern
Division

[2-1-12-10-1945]

NOTICE

Sealed tenders on plain papers to be eventually drawn in Lump Sum Contract Schedule XLV—Form No. 58 or in Item rate Tender and contract for works—Form F.-2, Schedule XLV—Form 61 are invited for the work "Raising, Widening and Strengthening 33-B Uttikan Embankment from 0 to 7th mile (from Alva to Madanpur)" and will be received by the undersigned up to 3 P.M. of 8th October 1945. All other informations will be available from the office of the undersigned during working hours on official days.

CUTTACK
The 27th September 1945E. V. S. IYER
Executive Engineer, Northern
Division

NOTICE

An examination of Motor Launch Drivers will be held at the Orissa School of Engineering, Cuttack, on the 10th November 1945 from 7 A.M. under Notification No. 3619-VI-S2-Com., dated the 8th October 1935, from the Government of Bihar and Orissa.

(1) A candidate who desires to appear at the examination shall fill up an application in Form A at the Work shop of the Orissa School of Engineering, Cuttack and deliver the same to the Superintendent of the said office not later than the date immediately preceding the date of examination.

(2) Every application shall be accompanied by a fee of Rs. 4 and testimonials of services of the applicant.

(3) A candidate shall not be admitted to the examination unless—

(a) he has attained the age of 21 years on the date of examination,

(b) he has served—

(i) for 18 months in the engine room of a steamer or motor vessel of which six months must have been served as a serang, tindal or greaser in a motor vessel, or

(ii) for at least one year in an engineering workshop at the making or repairing of engines and at least six months as a serang, tindal or greaser in the engine room of a motor vessel.

CUTTACK
The 21st September 1945S. C. DUTT
Workshop Superintendent
Orissa School of Engineering